



DELHI HIGH COURT BAR ASSOCIATION

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Resolution

The media has reported that Shri Jagan Mohan Reddy, Chief Minister of the State of Andhra Pradesh has written a letter dated 06.10.2020 to Hon'ble the Chief Justice of India leveling serious allegations against Hon'ble Mr. Justice N.V. Ramana, Judge, Supreme Court of India and other Hon'ble Judges of the High Court of Andhra Pradesh. As the matter concerns the judiciary and the legal fraternity, the Executive Committee of Delhi High Court Bar Association discussed and deliberated upon the same today.

Unanimously and without reservation, the Executive Committee passed the following resolution:-

Resolved unanimously that the writing and circulation of the ill-founded letter dated 06.10.2020 written by Shri Jagan Mohan Reddy to Hon'ble the Chief Justice of India, which unfairly and without reason casts serious aspersions on the alleged conduct of Hon'ble Mr. Justice N.V. Ramana, Judge, Supreme Court of India and Hon'ble Judges of the High Court of Andhra Pradesh is an abject and uncalled for interference in the due administration of justice by the Hon'ble High Court of Andhra Pradesh. The writing of the said letter and its circulation in public domain is clearly a dishonest attempt at overawing the independence of judiciary and tantamounts to contempt of the Hon'ble Court. The Delhi High Court Bar Association condemns this blatant attempt to shake the confidence of the public at large in the judicial institution which has been performing its duty of due administration of justice assigned to it by the Constitution of India. Hon'ble Mr. Justice N.V. Ramana, Judge Supreme Court of India, next in line for elevation to the office of Chief Justice of India has held the august Office of the Chief Justice of the Hon'ble High Court of Delhi and has been one of the most virtuous Judges with the highest level of integrity. The Delhi High Court Bar Association further unequivocally, categorically and in the strongest possible terms, condemns the allegations cast upon Hon'ble Mr. Justice N.V. Ramana.


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